

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 167/2017

(Arising out of impugned final judgment and order dated 16-04-2015 in CRLA No. 1727/2012 passed by the High Court Of Judicature At Allahabad, Lucknow Bench)

STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

CHANDRA SHEKHAR @ CHHOTU

Respondent(s)

(FOR CONDONATION OF DELAY IN FILING ON IA 21578/2016)

Date : 20-01-2020 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHUSHAN

HON'BLE MR. JUSTICE M.R. SHAH

For Petitioner(s)

Mr. Adarsh Upadhyay, AOR

Mr. Anurag Kishore, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following

O R D E R

Despite service, the respondent has not appeared. Let bailable warrant be issued for appearance of the respondent in the Court returnable within six weeks.

(MEENAKSHI KOHLI)
COURT MASTER

(RENU KAPOOR)
COURT MASTER